

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2023-24)**

SEVENTEENTH LOK SABHA

161

ONE HUNDRED AND SIXTY-FIRST REPORT

[Delay in laying the Annual Reports and Audited Accounts of the National Automotive Testing and R&D Infrastructure Project (NATRIP) under the administrative control of the Ministry of Heavy Industries.]

(Presented to Lok Sabha on 20.12.2023)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

December 2023/ Agrahayana 1945 (Saka)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

LOK SABHA

(2023-24)

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INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table (2023-24), having been authorized by the Committee to present this Report on their behalf, present this One Hundred and Sixty-First Report in respect of the delay in laying the Annual Reports and Audited Accounts of the National Automotive Testing and R&D Infrastructure Project (NATRIP) under the administrative control of the Ministry of Heavy Industries.

2. In terms of the recommendations contained in the First and Second Reports (5th Lok Sabha) of the Committee, presented to the House on 8th March and 12th May, 1976, respectively and the Second Report (6th Lok Sabha) of the Committee presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of all the Statutory/ Autonomous bodies/ Institutes/ Companies/ Public Undertakings/Corporations/Joint Ventures/Societies, etc. are required to be laid on the Table of the House within nine months of the closure of accounting year i.e. by 31st December.

3. The scrutiny by the Committee revealed that the requisite documents of the National Automotive Testing and R&D Infrastructure Project (NATRIP) for 2011-12 to 2020-21 were laid in Lok Sabha with continuous delays. The Committee considered the matter of delay in laying the Annual Reports and Audited Accounts of the National Automotive Testing and R&D Infrastructure Project (NATRIP) and took oral evidence of the representatives of the Ministry of Heavy Industries at their sitting held on 5th April 2023.

4. The Committee considered and adopted the Report at their sitting held on 13th December, 2023.

5. The Committee wish to express their thanks to the officers of the National Automotive Testing and R&D Infrastructure Project (NATRIP) and the Ministry of Heavy Industries, Government of India for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee also place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

13th December , 2023

Agrahayana 22, 1945(Saka)

**Girish Chandra
Chairperson**

**Committee on Papers Laid on the Table
Lok Sabha**

Report

Delay in laying the Annual Reports and Audited Accounts of the National Automotive Testing and R&D Infrastructure Project (NATRIP)

National Automotive Testing and R&D Infrastructure Project (NATRIP) was a fully Government of India funded Project for setting up of world class Automotive testing and homologation centers at different locations in the country. The project was sanctioned by Cabinet Committee of Economic Affairs (CCEA) in 2005. In order to implement the said project, an empowered “Implementation Body” NATRIP Implementation Society (NATIS) was set up under the provisions of Societies Registration (SR) Act, 1860 on 27th of July 2005. NATRIP project has been completed as on 31.03.2021 and NATIS has been amalgamated with National Automotive Board (NAB) w.e.f. 01.04.2021.

2. The Cabinet Committee of Economic Affairs (CCEA) had approved NATRIP in 2005 with outlay of Rs. 1,718 Crore through Grant Fund. In 2016, CCEA had revised the funding up to Rs. 3,727.30 Crore with a mix of grant, loan, user charges and other internal accruals. NATRIP Project has ended on March, 2021 at total cost of Rs. 3,558.60 Crore. The details are as tabulated below:-

(Rs. in crore)		
S. No	Source of Funding	Total fund released and closure cost
A.	Grant-in-Aid	2,628.17
B.	User Charges	50.00
C.	Loan	611.65
D.	Internal accruals	268.78
	Total	3,558.60

The Statement of release of grant-in-Aid and loan fund to NATRIP Project is given at **Annexure-I**.

3. In compliance of Rule 237 of General Financial Rules and Rule 89 (b) of Memorandum and Rules & Regulation of Society, NATIS has to lay Annual Report on the table of the Parliament within 9 months after closure of the accounting year.

4. As per recommendations contained in the First and Second Reports (5th Lok Sabha) of the Committee, presented to the House on 8th March and 12th May, 1976, respectively and the Second Report (6th Lok Sabha) of the Committee presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs are required to be laid on the Table within 9 months of the closure of the accounting year. To comply with the requirement, a proper time schedule should be laid down for compilation of the Annual Report and Audited Accounts and their auditing. The Committee felt that normally a period of three months

would be sufficient for compilation of the Audited Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Report and Audited Accounts of the Organisations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

5. The Committee on Papers Laid on the Table, Lok Sabha scrutinized the Annual Reports and Audited Accounts of the NATRIP, New Delhi which were laid with delays of 02 to 25 months for the years 2011-12 to 2020-2021 before the Parliament (Lok Sabha) by the Ministry of Heavy Industries. The examination of these papers revealed that the requisite documents of NATRIP, New Delhi for the years 2011-12 to 2020-2021 were laid with repetitive delays. The statement showing the actual dates of laying the Annual Reports/Audited Accounts of the NATRIP, New Delhi along with the extent of delay is given at **Annexure-II**.

6. As per established procedure, a statement explaining the reasons for delay in laying the requisite documents within prescribed period should be laid on the Table of the House strictly within 30 days of the closure of the accounting year if the House is in session or as soon as the House convenes, whichever is later. During the period under examination commencing from 2011 till 2021, the delay statements for all these years had been laid along with the Annual Reports and Audited Accounts for the respective financial year except for the year 2014-15, where no such statement was laid in the House.

7. The Committee in this regard enquired from the Ministry about the usual time-line followed to finalize the Annual Report, Audited Accounts etc. and the actual time taken by the Ministry/Institute at each stage during the last ten years (i.e. upto 2020-2021). The Ministry, in this regard, submitted detailed information which is placed at **Annexure-III**.

8. The Committee observed that there had been delays in laying documents during last ten years, and therefore desired to know whether the Ministry and the NATRIP, New Delhi identified the stages in which delays have occurred during all these years and, if so, how did the Ministry propose to curtail the same. The Ministry replied as under: -

“ NATRIP/MHI have identified the stages which have caused the delay in laying of report before the Parliament, which are mentioned below:

- a. Delay in preparation of Annual Accounts.
- b. Delay at the level of Statutory Auditor (appointed by NATRIP).
- c. Delay due to convening of Governing Council and Annual General Meeting.
- d. Delay due to COVID pandemic
- e. Delay due to final C&AG audit report. The average audit duration is 3 to 9 months.

F Y 2020-21 has been the last financial year for NATIS Society. NAB has taken over NATIS w.e.f. 01.04.2021.

The Ministry has reiterated the mandates of General Financial Rules 237 (iii) and Section 394 of Government Companies Act, 2013 vide its DO No. 1/2/2020-Parl dated 09.02.2023. This communication directs CMDs of all CPSEs and Directors of all Autonomous Bodies to ensure that Annual Reports are laid in time in the Parliament and a complete activity-wise SOP is prepared by each organisation for monitoring the progress.”

9. The Committee took oral evidence of the representatives of the Ministry of Heavy Industries & NAB, New Delhi on 5th April, 2023 to further examine the reasons for delay in laying/not laying Annual Reports and Audited Accounts of NATRIP/NATIS, New Delhi for the years 2011-2012 to 2020-2021. During the oral evidence the representative, Ministry of Heavy Industries apprised the Committee as stated below:-

“ सर, पिछले 10 वर्षों में जो एकचुअल डेट ऑफ लेइंग है, वह यहां पर दर्शायी गयी है और तीसरे कॉलम में जो विलंब हुआ है, उसे दर्शाया गया है। वर्ष 2011-12 में 127 दिन के डिले से ये ले की गयी थी और लास्ट रिपोर्ट जो वर्ष 2020-21 की है, वह 438 दिन के विलंब से ले की गयी थी। इसमें एनालिसिस के बाद ये कारण निकाले गए हैं कि ये डिले क्यों हुआ है? इसके मुख्य रूप से 5 कारण हैं। पहला है *delay in preparation of annual accounts*. वार्षिक अकाउंट्स 90 दिन में बन जाने चाहिए, लेकिन यह देखा गया है कि आम तौर पर पिछले 10 वर्षों में इसमें 14 दिनों का डिले है। 21 दिन का सर्वाधिक डिले वर्ष 2021 में था। मिनिमम 2 दिन का वर्ष 2017-18 में था। दूसरा डिले स्टैचुट्री ऑडिटर अपाईंट करने में होता है। इसमें जो सोसायटी है, वह स्टैचुट्री ऑडिटर अपाईंट करती है। उसके *Financial ईयर* के क्लोज होने से पहले ऑडिटर को अपाईंट हो जाना चाहिए, लेकिन इसमें भी 52 दिनों का औसत डिले है, जब 10 साल का एवरेज लिया गया।

सर, तीसरा डिले गवर्निंग काउंसिल और एनुअल जनरल मीटिंग को कन्वे करने में है, क्योंकि जो ऑडिट रिपोर्ट है, वह जीसी और एजीएम में प्रस्तुत की जाती है, ताकि वह उसे पास कर सके। उसकी मीटिंग बुलाने में देर हुई। 182 दिन में हो जाना चाहिए था, लेकिन 90 दिन का एवरेज डिले इसके अंदर हुआ। सीएजी जो फाइनल ऑडिट करता है, उनके रूल्स में यह है कि सीएजी के ऑडिट करने की अवधि 3 से 9 महीने होगी। 214 दिन के अंदर सीएजी को ऑडिट करना होता है, लेकिन इसमें 258 दिनों का औसतन विलंब हुआ है। एक वर्ष में सर्वाधिक 720 था, जो वर्ष 2015 में हुआ था। वर्ष 2013-14 में सबसे कम 11 था। कोविड महामारी के कारण भी पिछले वर्षों में विलंब हुआ है। उसमें 350 दिन का औसत डिले है, जिसमें वर्ष 2020-21 का 438 दिन का विलंब था। उसमें मीटिंग का न हो पाना तथा अन्य सभी एक्टिविटीज कोविड की वजह से डिले हुई थीं।”

10. When asked about the Standard Operating Procedure (SOP) prepared by Ministry to pursue with auditing of accounts and for ensuring timely receipt of the final audit reports from the audit authorities and the relevant documents from the NATRIP/NATIS, New Delhi, the Ministry furnished following reply:-

“ Department of Public Enterprises (DPE) which is the nodal department for formulating policy guidelines for CPSEs and Autonomous Bodies has issued instructions vide OM No. 3(7)/2002-Fin. –GL-XX dated 28th August 2003 for timely auditing of accounts and completion of Annual reports of CPSEs and Autonomous Bodies, compliance of which is monitored by the Ministry through constant follow-up. This has been reiterated by the Ministry vide its DO No. 1/2/2020-Parl dated 09.02.2023 which has CMDs of all CPSEs and Directors of all Autonomous Bodies to ensure that Annual Reports are laid in time in the Parliament and a complete activity-wise SOP is prepared by each organisation for monitoring the progress.”

11. On being asked about the status of digitization and computerization of the process of accounting in NATRIP/NATIS to facilitate speedy and timely compilation of accounts, the Ministry informed that all accounts of NATIS are computerised and a Tally software is being used for accounting in computerized system.

12. The Committee were also informed that NATRIP/NATIS had an internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG in which each activity regarding finalisation of Accounts and laying before the Parliament was being monitored.

13. On being further enquired about the remedial measures taken by the Ministry/NATRIP, New Delhi to ensure timely laying of the documents before Parliament within the prescribed period, the Ministry in its written reply submitted as under :-

“ The successor organisation of NATIS i.e. NAB has already issued internal monitoring mechanism vide letter dated 16th February 2023, in which each activity is stated regarding finalisation of Accounts and laying before the Parliament. This activity is being monitored on monthly basis. FY 2020-21 was the last Annual Report of NATIS.”

The Ministry from time to time emphasises the compliance of instructions issued by DPE for timely submission of reports by the CPSEs and Autonomous Bodies. This has been reiterated by the Ministry vide its DO No. 1/2/2020-Parl dated 09.02.2023. Further, the concerned administrative section in the Ministry monitors the progress of work to ensure timely laying of the documents of respective CPSEs and Autonomous Bodies including NATRIP, New Delhi.”

14. During the oral evidence, the representative of the Ministry of Heavy Industries further informed about the measures taken to check delays in laying of the documents as stated below :-

“सर, आगे यह विलंब न हो, इसके लिए भी मंत्रालय ने कदम उठाए हैं। जीएफआर 237 और कंपनीज एक्ट के 394 सैक्शन में जो मैनडेट दी गयी है, उसे एक डीओ लेटर के द्वारा सभी सीएमडीज को लिखा गया है, क्योंकि मंत्रालय के अंतर्गत दूसरे पीएसयूज भी हैं। उन सभी को यह लिखा गया है कि वार्षिक रिपोर्ट समय पर ले की जाए। इसके अलावा हर ऑर्गेनाइजेशन अपना एक एसओपी बनाए कि वार्षिक रिपोर्ट किस हिसाब से ले

होगी। हर एक्टिविटी की एक टाइमलाइन बने और अंत में पार्लियामेंट में ले करना है, वह एसओपी हर ऑर्गेनाइजेशन ने बनाई है।

सर, दूसरा विषय यह था कि अभी रूल यह है कि सोसायटी ऑडिटर को अपॉइंट करती है। अब यह सुझाव दिया गया है कि सीएजी स्टैचुट्री ऑडिटर को अपॉइंट करे न कि सोसायटी। जैसा कि दूसरे पब्लिक सेक्टर यूनिट्स में होता है। पीएसयू में सीएजी ही स्टैचुट्री ऑडिटर को अपॉइंट करता है। यहां पर सोसायटी करती है। इसको भी बदलकर हम यही करना चाहते हैं कि इसमें सीएजी अपॉइंट करे”

15. When the Committee specifically enquired whether the organisation was aware that C&AG do not appoint Auditors for organisations for whom a separate panel of Statutory Auditors has been provided for, the representative from the NATRIP/NATIS deposed the following before the Committee:-

“ Sir, I am not aware that C&AG has refused to appoint the statutory auditor.”

He further supplemented:-

“ Sir. In Government owned corporations, C&AG appoints an auditor, and corporation has no choice as to who would be the auditor because C&AG appoints someone themselves. They appoint him well before the commencement of the Financial Year.

In our case, we are not a corporation. We are a society. So, the society is expected to appoint its own auditor. So, we have to look at the list of C&AG and take it to our Governing Council. There are some delays in the Governing Council. That is why the appointment of the statutory auditor has got delayed.”

16. The Committee sought to know the latest position regarding finalization of the Annual Reports and Audited Accounts of the NATRIP/NATIS for the year 2021-2022. The Ministry in its written reply submitted:-

“The Annual report and Audited accounts of the NATIS for the year 2020-21 has been laid in Lok Sabha on 14.03.2023 and Rajya Sabha on 17.03.2023. It is the last Annual Report of NATIS”

17. The Committee sought clarifications, as to why the Committee was not informed about the completion of NATRIP project and amalgamation of NATIS with National Automotive Board (NAB) w.e.f. 01.04.2021, the representative from NATRIP/NATIS stated:-

सर, नैट्रिप एक परियोजना थी, जिसमें ये सेंटर्स, जिनके बारे में हमने प्रेजेंटेशन दिया, स्टैब्लिश करने थे। एक समिति बनाई गई। इस समिति के माध्यम से पैसा सरकार ने दिया और ये सेंटर्स स्टैब्लिश हो गए। अब इनका संचालन कैसे सुनिश्चित किया जाए तथा वर्षानुवर्ष इनकी मॉनीटरिंग कैसे की जाए, तो इस हेतु नैब की स्थापना की गई है। जिस संस्था के बारे में मीटिंग थी, वह संस्था अब खत्म हो गई और अब इसको नैब में सबज्यूम कर लिया गया है। अब अगले वर्ष जो हम रिपोर्ट सबमिट करेंगे, वह नैट्रिप की नहीं, बल्कि नैब की करेंगे।

OBSERVATIONS/RECOMMENDATIONS

18. The Committee note that to implement the National Automotive Testing and R&D Infrastructure Project (NATRIP) of Government of India, NATRIP Implementation Society (NATIS) was set up under the provisions of Societies Registration Act, 1860. NATRIP project has been completed as on 31.03.2021 and therefore NATIS has been amalgamated with National Automotive Board (NAB) w.e.f. 01.04.2021. As per General Financial Rule 237, NATIS is required to lay its Annual Report and Audited Accounts on the table of the House within 9 months after closure of the accounting year. The last Annual Report and Audited Accounts of the NATIS for the year 2020-21 has been laid in Lok Sabha on 14.03.2023 and from now onwards NAB would be laying the next report.

The Annual Reports and Audited Accounts of the NATIS for the years 2011-12 to 2020-2021 were laid on the Table of the House with delays ranging from approximately 2 to 25 months. As per reply of the Ministry of Heavy Industries, these delays have occurred on account of delays caused in preparation of Annual Accounts; appointment of Statutory Auditor; convening of Governing Council and Annual General Meeting; auditing of the Account at C&AG level. In addition to this the delay was also caused due to COVID pandemic.

19. The Committee have been informed that the Ministry of Heavy Industries on 09.02.2023 reiterated the instructions of Department of Public Enterprises (DPE) dated 28.08.2003 regarding timely auditing of Accounts and completion of Annual reports of CPSEs and Autonomous Bodies. The Ministry of Heavy Industries through these instructions directed CMDs of all CPSEs and Directors of all Autonomous Bodies under their administrative domain to prepare activity-wise Standard Operating Procedures (SOPs) for monitoring the overall progress. Nonetheless, repetitive delays occurred at many stages as these instructions had been issued in recent past only by the Ministry of Heavy Industries and the positive results hopefully could be expected in the subsequent years. The delays are more conspicuous during the Financial years 2014-2015, 2015-2016, 2016-2017 and 2020-2021. There have been delays ranging from 55 to 112 days in compilation of Accounts itself during 2011-2012 to 2020-2021, besides the delays in appointing the Statutory Auditors.

The Committee after hearing views of the representatives of NATRIP felt that there exists a lack of proper coordination between the Ministry/NATRIP/NATIS and C&AG, as during the oral evidence the Representatives from the Ministry/NATRIP appeared ignorant about the C&AG position regarding appointment of the Statutory Auditors. The

Committee recommend that Ministry should ensure that sincere efforts be made to establish better co-ordination among the Ministry, respective organisations and C&AG to avoid any communication gap and instructions/guidelines/Rule position to that effect be disseminated with greater clarity.

20. The Committee were also apprised during the oral evidence that on an average there had been delay of 90 days on account of convening meeting of Governing Council and Annual General Meeting for getting approval of the compiled accounts. The Committee recommend that the Ministry/Organisation should put more concerted efforts in streamlining the entire procedure to effectively curtail delays in laying the requisite documents on the Table of the House within the stipulated time frame. The Ministry must also act prompt and follow the SOPs and timeline with due diligence. It has been appalling to see the slackness on the part of the Ministry in timely laying the requisite documents, which has further added to the delays. The Committee recommend that the Ministry should prepare a 'Portal' wherein the updated position regarding laying of the requisite documents of all the organizations under its administrative control could be made available ensuring an alert system into the 'Software/Dash Board' which may warn the Institutions a week before the deadline for completion of their work at each stage as per the time schedule given so that the requisite documents of all organizations are laid within the stipulated time.

21. The Committee also note that the NATRIP project was completed on 31.03.2021 and thereafter NATRIP Implementation Society (NATIS) was amalgamated with National Automotive Board (NAB) w.e.f. 01.04.2021. However, intimation to this effect was not sent to this Secretariat. The Committee recommend that Ministry of Heavy Industries should devise a proper mechanism/procedure for informing/notifying the Committee about the creation, merger and winding up of any new/existing organization under its administrative aegis to keep Committee abreast with the changes on regular basis.

22. The Committee also recommend that if due to unavoidable reasons the Annual Reports and Audited Accounts could not be laid on the Table of the House within stipulated time, a statement explaining the reasons as to why the requisite documents could not be laid within prescribed period should be laid on the Table of the House strictly within 30 days of the closure of the accounting year if the House is in session or as soon as the House convenes, whichever is later.

New Delhi
13th December, 2023
Agrahayana 22, 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

The year-wise grants-in-aid/ Loan released to the National Automotive Testing and R&D Infrastructure Project (NATRIP), during 2011-12 to 2020-21

(i) The year-wise grants-in-aid provided to the National Automotive Testing and R&D Infrastructure Project (NATRIP), during 2005-06 to 2019-20

Sl. No.	Financial Year	Grant Released (Rs. in Cr.)
1	2005-06	182.33
2	2006-07	130.00
3	2008-09	125.00
4	2009-10	145.59
6	2010-11	232.14
7	2011-12	355.38
8	2012-13	341.94
9	2014-15	241.91
10	2016-17	388.00
11	2017-18	307.00
12	2018-19	28.00
13	2019-20	150.88
	Total	2628.17

(ii) The year-wise Loan released in favour of the National Automotive Testing and R&D Infrastructure Project (NATRIP), during 2018-19 to 2021-22

Sl. No.	Financial Year	Loan Released (Rs. in Cr.)
1	2018-19	372.00
2	2019-20	108.35
3	2020-21	84.30
4	2021-22	17.00
	Total	611.65

Statement showing the date of laying of the Annual Reports and Audited Accounts of the National Automotive Testing and R&D Infrastructure Project (NATRIP) for the years 2011-12 to 2020-21.

Financial Year	Date by which Annual Reports and Audited Accounts were required to be laid	Actual Date of laying of Annual Reports and Audited Accounts	Extent of delay
2011-12	31.12.2012	08.08.2013	07 months 08 days
2012-13	31.12.2013	14.07.2014	06 months 14 days
2013-14	31.12.2014	21.04.2015	03 months 21 days
2014-15	31.12.2015	14.12.2016	11 months 14 days
2015-16	31.12.2016	13.02.2019	25 months 13 days
2016-17	31.12.2017	13.02.2019	13 month 13 days
2017-18	31.12.2018	24.07.2019	06 months 24 days
2018-19	31.12.2019	23.09.2020	08 months 23 days
2019-20	31.12.2020	14.12.2021	11 months 14 day
2020-21	31.12.2021	14.03.2021	02 months 14 day
2021-22	31.12.2022	NATIS taken over by NAB	

Annexure-III

The chronological sequence in respect of finalization of Audited Accounts of the National Automotive Testing and R&D Infrastructure Project (NATRIP), New Delhi for the years 2011-12 to 2020-21

Sub-Question	Financial Year	2011-12	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21
11 (i)	Date of approach to the audit authorities	Statutory Auditors appointed from empanelled list of C&AG before closing of Financial Year and after approval of Audited Annual Accounts by									
11 (ii)	Time taken after the closure of accounting year					Not Applicable					
	Date of appointment of statutory auditors	14.01.2011	4.06.2013	4.06.2013	09.09.2014	09.09.2014	08.05.2017	08.05.2017	01-02-2019	24.10.2019	17.03.2021
	Time taken after approaching the audit authorities for appointment of auditors					Not Applicable					
11(iii)	Date of compilation of annual accounts	05.07.2012	28.05.2013	22.7.2014	30.06.15	31.5.2016	21.06.17	2.07.18	29.05.19	20.07.20	21.07.2021
	Time taken after the closure of the accounting year	95	55	112	90	60	81	92	58	110	111
11(iv)	Date of submission of annual accounts to auditors	05.07.2012	28.05.2013	22.7.2014	30.06.15	31.5.2016	21.06.17	2.07.18	29.05.19	20.07.20	21.07.2021
	Time taken after closure of respective accounting year	95	55	112	90	60	81	92	58	110	111
11 (v)	The date and duration for auditing the annual accounts by statutory auditors	03.08.2012	19.07.2013	29.08.2014	28.09.2015	30.09.2016	25.10.2017	24.10.2018	19.09.2019	21.09.2020	28.12.2021
11(vi)	The date of queries raised by auditors during auditing/after completion of the annual accounts	Audit was conducted by Statutory Auditor in spell wise during the audit period i.e respective financial year									
	Time taken by auditors in raising the queries during auditing/after completion of the annual accounts to audit authorities	Not Applicable as per above									
	The date on which the replies to the audit queries were furnished to the Auditors	Same as above point No 11 (vi)									
	The time taken to resolve the queries	Not Applicable as per above									
11(vii)	The date on which the replies to the audit queries were furnished to the Auditors	Same as above point No 11 (vi)									
11(viii)	The time taken to resolve the queries	Not Applicable as per above									
	The date on which draft Audit Report was issued by Audit Authorities	14.01.2013	21.11.2013	12.12.2014	01.04.2016	31.05.2018	08.08.2018	31.05.2019	07.02.2020	16.03.2021	27.10.2022
	Time taken after auditing of the annual accounts	164	125	105	185	608	224	219	141	176	303
11(ix)	The date on which the final audit report received by the Institute	06.02.2013	06.01.2014	05.02.2015	30.08.2016	04.12.2018	04.12.2018	10.07.2019	17.03.2020	16.07.2021	03.01.2023

	Time taken after issue of draft report	23	46	55	150	187	118	40	38	122	68
11(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the Institute	156	112	428	263	694	270	194	147	195	327
11(xi)	Date of finalization of the annual report	19.03.2013	26.11.2013	11.11.2014	10.05.2016	21.12.2018	21.12.2018	05.07.2019	5.12.2019	23.04.21	10.02.23
	Time taken after the closure of the financial year; and	353	330	225	405	995	630	461	249	388	681
	Time taken after the receipt of the final audit report	41	0	0	39	17	17	0	0	0	38
11(xii)	The date on which documents were got approved from the Competent Authority	19.03.2013	26.11.2013	11.11.2014	10.05.2016	21.12.2018	21.12.2018	05.07.2019	5.12.2019	23.04.21	10.02.23
	Time taken after finalization of Annual Report	0	0	0	0	0	0	0	0	0	0
	Time taken after receipt of Final Audit Report	41	0	0	39	17	17	0	0	0	38
11(xiii)	The date on which documents were taken up for translation & printing	Printing and Translation activities has been done parallel, usually final print take ten to fifteen days after receiving of C&AG Report/Documents approval from Comptent Authority									
	The time taken for completing the task at each stage.	Not Applicable									
11(xiv)	The date for sending the documents to the Ministry for being laid in House after the completion the task at each stage.	31.03.2013	05.02.2014	25.02.2015	02.12.2016	01.02.2019	01.02.2019	12.07.2019	19.03.2020	04.08.2021	16.02.2023
	Time taken by the NATRIP, New Delhi is in sending the documents of the Ministry		After Printing of Annual Report, usually within 3 to 5 days it has been submitted to Ministry for laying								
11(xv)	The date of laying the documents to the House.	07.05.2013 (RS) and 8.08.2013 (LS)	14.07.2014 (LS/RS)	21.04.2015 (LS/RS)	14.12.2016 (RS) and 16.12.2016 (LS)	13.02.2019 (LS) and 26.07.2019 (RS)	13.02.2019 (LS) and 26.07.2019 (RS)	24.07.2019 (LS) and 26.07.2019 (RS)	23.09.2020 (RS/LS)	14.12.2021 (LS) and 17.12.2021 (RS)	14.03.2023 (LS) and 17.03.2023 (RS)
	Time taken after receipt of the documents from the NATRIP, New Delhi	37	159	55	12	12	12	12	188	132	26

**EXTRACTS OF THE MINUTES OF THE SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2022-23) HELD ON 05.04.2023**

Minutes of the fifth sitting of the Committee on Papers Laid on the Table (2022-2023) held on 05.04.2023.

The Committee sat on Wednesday, 05th April, 2023 from 15:00 hours to 16:10 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra

- ***Chairperson***

Members

(Lok Sabha)

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Choudhary Mehboob Ali Kaiser
5. Smt. Aparupa Poddar
6. Shri T.N. Prathapan
7. Shri Sellaperumal Ramalingam
8. Shri Saptagiri Sankar Ulaka
9. Shri Devendrappa Y.

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda regarding consideration and adoption of 3 original and 9 Action-taken draft Reports and oral evidence of the representatives of the (i) Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries) and the (ii) Ministry of Heavy Industries.

4. The Committee then called in the representatives of the Ministries for oral evidence in respect of the laying of Annual Reports and Audited Accounts of the *****National Automotive Testing and R&D Infrastructure Project, New Delhi (Ministry of Heavy Industries).

5. The following Officers appeared before the Committee:-

** ** ** ** ** **

I- Representatives of the Ministry of Heavy Industries and the National Automotive Testing and R&D Infrastructure Project, New Delhi.

- | | | |
|-----------------------|---|-----------------|
| 1. Shri Kamran Rizvi | – | Secretary |
| 2. Ms. Arti Bhatnagar | – | SS & FA |
| 3. Shri Vijay Mittal | – | Joint Secretary |
| 4. Dr Hanif Qureshi | – | Joint Secretary |

6. At first, the Chairperson welcomed the aforesaid officials to the sitting of the Committee and informed about the provisions of Direction 58 of the Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings. Thereafter, the Chairperson pointed out that the Annual Reports and Audited Accounts of the National Automotive Testing and R&D Infrastructure Project (NATRIP), New Delhi for the years 2012-13 to 2020-21 were laid before the Lok Sabha with delays of 06 to 25 months. He further observed that the documents for 2021-22 had not been laid as yet. The Committee also desired to know the reasons for delay and also about the steps taken to ensure that the requisite documents are laid on time in future.

7. The representatives of the Ministry while making a Power Point Presentation pertaining to the NATRIP, informed the Committee that NATRIP was a Government scheme which was subsumed into National Automated Board. The representatives attributed the reasons for delay in preparation of Annual Accounts; delay in appointment of statutory auditors; delay in convening meetings of Governing Council and Annual General Meeting. They also apprised the Committee that they had issued D.O. letter to CMDs of all organizations/PSUs under the Ministry to lay their documents in time with the instructions to all organizations to prepare their own Standard Operating Procedure with timelines to ensure timely laying of documents. They shared with the Committee that the Ministry have suggested the C&AG to appoint statutory auditors on its behalf, as in the case of PSUs.

The witnesses of Ministry of Heavy Industries and NATRIP then withdrew.

8. ** ** ** ** ** ** **

The Committee then adjourned.

(A Copy of the verbatim proceedings of the sitting is kept.)

** Matter not related with this Report.

**EXTRACTS OF THE MINUTES OF THE SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2023-24) HELD ON 13.12.2023**

Minutes of the sitting of the Committee on Papers Laid on the Table (2023-2024) held on 13.12.2023

The Committee sat on Wednesday, 13th December, 2023 from 1445 hours to 1540 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra

- ***Chairperson***

Members

(Lok Sabha)

10. Dr. A. Chellakumar
11. Smt. Aparupa Poddar
12. Shri Devendrappa Y.
13. Shri Ashok Kumar Yadav

Secretariat

1. Shri R.K. Suryanarayanan - Joint Secretary
2. Shri Naval K. Verma - Director

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda regarding consideration and adoption of two original draft Reports, eight Action-taken Reports and oral evidence of the representatives of the (i) Ministry of Health and Family Welfare (D/o Health and Family Welfare) and the All India Institute of Medical Sciences, (AIIMS) Jammu; and (ii) Ministry of Education (D/o Higher Education) and the Auroville Foundation, Villupuram, Tamil Nadu.

3. Thereafter, the Committee took up the following two Original and eight Action-taken Reports for consideration and adoption:-

- i. xx xx xx xx xx xx
- ii. Delay in laying the Annual Reports and Audited Accounts of the National Automotive Testing and R&D Infrastructure Project (NATRIP) under the administrative control of the Ministry of Heavy Industries;
- iii-x xx xx xx xx xx xx

The ten draft Reports were adopted unanimously. The Hon'ble Chairperson was authorized by the Committee to finalize and present these Reports to the Lok Sabha on a date convenient to him.

The witnesses then withdrew.

The Meeting then adjourned.

(A Copy of the verbatim proceedings of the sitting is kept.)